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## (2019) 10 CHH CK 0063 Chhattisgarh High Court

Case No: Writ Petition (S) No. 8359 Of 2019

Jebnus Kujur APPELLANT

Vs

State Of Chhattisgarh And Ors

**RESPONDENT** 

Date of Decision: Oct. 15, 2019

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: Ghanshyam Kashyap, Astha Shukla

Final Decision: Disposed Of

## Judgement

## Goutam Bhaduri, J

- 1. The limited grievance that the petitioner has raised in the present writ petition is for an appropriate direction to the respondents to consider releasing
- of the arrears of the revised pay scale from 01.05.2013 to April, 2016.
- 2. The contention of the counsel for the petitioner is that as per the order dated 08.06.2016, the Department has decided to grant the benefit of revised
- pay scale. He submits that as per the department order dated 08.06.2016, the petitioner became eligible for revised pay scale w.e.f. 01.05.2013
- onwards. However, the actual monetary benefit has been given to the petitioner only from July, 2016 onwards and therefore, the petitioner was
- entitled for the arrears of revised pay scale from 01.05.2013 to April, 2016. He further submits that the respondents have also carried out necessary
- calculation in this regard but the actual payment till date has not been released.
- 3. Given the aforesaid facts and circumstances of the case, let the respondents 2 to 4 take necessary steps ensuring that the arrears of revised pay

scale between 01.05.2013 to April, 2016 payable to the petitioner is made at the earliest preferably within a period of 4 months from the date of receipt of copy of this order.

4. With the aforesaid observation, the writ petition stands disposed of.